

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT-I, MUMBAI BENCH**

**Item 32**  
**C.P.(CAA)/3626(MB)2018**

CORAM:

**MS. ANU JAGMOHAN SINGH**  
**HON'BLE MEMBER (T)**

**SHRI H.V. SUBBA RAO**  
**HON'BLE MEMBER(J)**

ORDER SHEET OF THE HEARING ON **18.08.2023**

NAME OF THE PARTIES: - **EXPLOSOFT TECH SOLUTIONS PRIVATE LIMITED**

Section 230-232 of the Companies Act, 2013

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**ORDER**

Ms. Devanshi Sethi Ld. Counsel appearing for the Applicant is present.

The counsel appearing for the applicant on instruction sought oral permission to withdraw the above company petition. Permission is granted. Accordingly, the above Company petition is disposed of as withdrawn.

**Sd/-**

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

**Sd/-**

**H.V. SUBBA RAO**  
**Member (Judicial)**

Jagdish